HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY FIFTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 13232 OF 2025

Between:

M/s. Shiva Sai Enterprises, Rep. by its Proprietor, Mrs. Reddy Gurrala Sunitha, W/o Ramreddy Age. 41.years. Occ. Business SY No. 170, Badangpet, Saroor Nagar Mandal, Ranga Reddy District - 500058.

.....PETITIONER

AND

1. Assistant Commissioner (ST), Saroor Nagar - III Circle, Commercial Tax Department, Government of Telangana, Hyderabad.
2. The State of Telangana, Rep. by its Principal Secretary, Commercial Taxes Department, Secretariat, Hyderabad - 500022.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Certiorari, calling for the records and quashing the proceedings culminating in the Final Order dated 19.08.2024 in Form GST DRC-07 passed by the 1st Respondent for FY 2019-20 and pass an order remanding the matter back to the 1st Respondent for fresh consideration after affording a reasonable opportunity of hearing to the Petitioner, as illegal, arbitrary and unjust and in violation of rights guaranteed under Articles 14, 21 and 300-A of Constitution of India.

I.A.NO:2 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay all further proceedings including recovery pursuant to the impugned Order dated 19.08.2024 in Form GST DRC-07 passed by the 1st Respondent for FY 2019-20, pending disposal of the above writ petition.

Counsel for the Petitioner : SRI DANDU SURESH BABU

Counsel for the Respondents : SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.13232 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Dandu Suresh Babu, learned counsel for the petitioner, seeks to withdraw the writ petition with the liberty to the petitioner to file a properly constituted petition.

2. The other side has no objection.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

Sd/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To
1. One CC to SRI DANDU SURESH BABU, Advocate [OPUC]
2. One CC to SPECIAL GOVT PLEADER FOR STATE TAX, Advocate [OPUC]
3. Two CD Copies

SA
PVL

HIGH COURT

DATED:25/06/2025



ORDER

WP.No.13232 of 2025

DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

11/8/25